

**Central Administrative Tribunal
Principal Bench**

OA No. 157/2018
MA No.340/2018

This the 26th day of October, 2018

***Hon'ble Mr. Justice L. Narasimha Reddy, Chairman
Hon'ble Mr. Pradeep Kumar, Member (A)***

1. T. Kishore Singh, 51
S/o Late Sh. T Nagmal Singh
Add: E-18/F-3, Dilshad Colony
Delhi-110095
2. Raghu Nath Sharma, 59
S/o Parmanand Sharma
Add: Qtr No. 10, Sector-II
Type-III, Sadiq Nagar, New Delhi-49
3. Rakesh Sharma, 50
S/o Late J S Sharma
Add: 423-B, Shakti Khand-I
Indirapuram, Ghaziabad, UP
4. Pawan Kumar Sharma, 52
S/o Late Sh. Sant Ram
Add: Qtr No. 1619, Lodhi Road Complex,
New Delhi-03
5. S. Dhanaraj, 50
S/o Late Shri M. Subramaniam
Add: C2C/22 IIInd Floor, Pocket-2
Janakpuri, New Delhi-58
6. Raj Tilak, 51
S/o Late Sh Manohar Lal
Add: 382/15, Panchi Raod, Gandhi Nagar,
Ganaur, Distt. Sonepat
Haryana- 131001
7. Anita Singh,
D/o late Sh. S. S Kanwar
Add: Qtr No. F-2976, Netaji Nagar
New Delhi-23

8. Rajesh Dhari Singh, 46
S/o Sh. Vinay Dhari Singh
Add: 8/3, Sector-I, Pushp Vihar,
New Delhi.
9. Sanjib Das, 46
S/o Sh. Manik Das
Add: Flat 142, Blovk-10
Central Govt. Quarters P-15,
Southern Avenue, Kolkatta-700029
10. Atanu Sovan De, 56
S/o "Nivedan", 247, Dewan Bagan,
P.O.-Chinsurah, Distt. Hoogly
WB- 712101
11. Rajender Singh, 55
S/o Late Sh. Nobat Ram
Add: Vill & PO : H.No. 57, Nangal Thakran,
Delhi-110039.
12. Manju Bala, 49
D/o Late Sh. Dayal Singh Negi
Add. 285, Kaveri Apartments D-6
Vasant Kunj , New Delhi
13. Vinod Kumar, 44
S/o Sh. Krishan Lal
Add:17/16, Geeta Colony, Delhi- 110031
14. Indraj Meena, 45
S/o Sh. Mange Lal Meena
Vill. & PO- Dhamned, (Bass-Boreta)
Th.- Rajgarh, Disst. Alwar
Rajasthan- 301408
15. Om Prakash Garwa,
S/o Late Sh. Gaju Ram Garwa
Add. Near Vikas High School,
Krishan MC ki Gali
Ward No. 20, Jituwalajohar
Bhiwani- 127021
16. Anuradha Sriram, 48
D/o S Gowrishankar
D-203 Bheem NL Complex
Anand Nagar, Dahisar (East)
Mumbai- 400068

17. Subala Chauhan
D/o Sh. Madho Ram
D- 393, Moti Bagh-I
New Delhi- 110021
18. Rama Sekhar, 54
D/o Sh. Chakrapani
Add: 110, Sector-4, R K Puram
New Delhi
19. Rajeev Kumar Sharma, 489
S/o Late Sh. B.R. Sharma
Add. C-473, Saraswati Vihar
New Delhi
20. Hamsa Ravishankar, 49
D/o T.D. Sridhara Rao
Add: A/4, Sultanpr Extn.
Mehrauli Gurgaon Road.
New Delhi- 110030
21. Chiranjit Lal Meena, 47
S/o Sh. Kishan Lal Meena
Add: WZ- 207A, Gali No. 14
Sadh Nagar, Palam Colony,
New Delhi- 110045
22. Vandana Sharma, 45
D/o Sh. S. C. Kumar
Add: D-456, Street No. 11,
Bhajanpura, Delhi-53
23. Pradeep Mandal
S/o Late Sh. C. R. Mandal
Add: H. No. 245, Sec.- VII
R.K.Puram,
New Delhi-110022
24. Chander Ballah, 43
S/o Late Sh. Gangaram
Add: Block No. 9, H.No. 125,
Ali Gunj, Lodhi Road
New Delhi- 110003
25. Ved Singh Yadav, 54
S/o Sh. Sangrur Singh
Add: V & PO: Jawa,

Distt. Charkhi Dadri,
Haryana- 127310

26. Neena Gupta, 47
D/o Late Sh. Rishabh Kumar Jain
Add: 206/26 S.D Mandir
Sadar Bazaar,
Delhi Cantt,- 110010
27. Mahender Singh, 56
S/o Sh. Chet Ram
Add: 65, Nangal Thakran
Delhi-39
28. B. Satya Kalyani,
D/o Late Sh. V Rajagopalan
Qtr No. 678, Block-45
CPWD Quarters
HSR Layout,
Bangalore-560102
29. Ved Prakash, 54
S/o Sh. Banwari Lal
Add: V & PO: Kaunt
Distt.- Bhiwani
Haryana
30. Raj Roshan, 51
S/o Sh. V.N. Prasad
Add: H.No. 881, Sector-3
R.K.Puram
New Delhi
31. Shatrughan Singh Bisht
S/o Late Sh. Gaje Singh
Add: H. No. 943, Sector-7
R.K.Puram,
New Delhi- 110022
32. R.K. Nanda
S/o S.C.K. Nanda
A-1/194, Sector-4
Rohini, Delhi-110085

...Applicants

(By Advocate: Sh. Umesh Sharma)

Versus

1. Ministry of Finance,
Department of Expenditure,
North Block,
New Delhi
2. Ministry of Law and Justice,
Shastri Bhawan, New Delhi.

...Respondents

(By Advocate: Sh. Rajesh Katyal)

ORDER (ORAL)

By Justice L.Narasimha Reddy, Chairman

Applicants filed this OA feeling aggrieved by the order dated 12.12.2017 through which the benefit on account of 'bunching' which was extended to them has been withdrawn. OA was admitted and interim order was also passed.

2. Today, it is stated by the learned counsel for applicant that during the pendency of the OA respondents have passed order dated 02.07.2018 furnishing the reasons that warranted the withdrawal of the benefit. He submitted that in view of this development he has been instructed by the applicant to withdraw the OA. However, he made a request that the recovery which is contemplated of the impugned orders may be directed to be in a phased manner and in easy instalments.

3. We, therefore, dismiss the OA. However, respondents shall be entitled to recover the excess amount paid to the applicant in

instalments, not exceeding Rs.10,000/- per month. There shall be no order as to costs.

4. MA No.340/2018 filed in the OA shall also stand disposed of.

(Pradeep Kumar)
Member (A)

(Justice L.Narasimha Reddy)
Chairman

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